

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A./61/1126/2021**

This the **03rd** day of **August**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Prem Chand, Son of Sh. Bua Ditta, age 60, R/o Bigwan, Tehsil and District – Kathua near J&K Bank, Jammu - 180002.

.....Applicant  
(Advocate: Mr. Lawanya Sharma)

**Versus**

1. Union Territory of Jammu & Kashmir through its Secretary to Government Health & Medical Education Department, Civil Secretariat, Jammu / Srinagar - 180001.
2. Director Health Services, Directorate of Health Services, Reshamghar Colony, Jammu - 180001.

.....Respondents  
(Advocate:- Mr. Rajesh Thapa, Dy. A.G.)

**O R D E R [O R A L]**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the representation of the applicant dated 16.07.2021

by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation of the applicant dated 16.07.2021 (Annexure A-8) by passing a reasoned and speaking order in accordance with rules and law laid down by the Court and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order..

3. No order as to costs.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Anand...